Strike notice against privatisation of HPCL and BPCL

65. SHRI GAYA SINGH: SHRIJ. CHITHARANJAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that various trade unions in the public sector oil companies had served notice of strike against Government's decision to privatise HPCL and BPCL; and
 - (b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH GANGWAR): (a) Yes, Sir.

(b) Some of the trade unions of Hindustan Petroleum Corporation Ltd. (HPCL) had served strike notice against the Government's decision for the strategic sale of HPCL. A Committee has been set up to meet the exigencies and contingency plans have been drawn in conjunction of oil marketing companies to maintain supply and distribution of petroleum products unaffected. Also HPCL management has approached respective Regional Labour Commissioners to intervene in the matter for reconciliation.

New retail outlets by Reliance Industries

- 66. SHRIMATI N. P. DURGA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether Reliance Industries, who have found gas deposits in Krishna-Godavari Basin have declared that they would commission 1,500 retail outlets for petrol and diesel by April, 2004 as part of its marketing of petro products;
 - (b) whether Government have granted permission for marketing;
- (c) whether Government have taken steps to coordinate in running the existing outlets and the proposed outlets of Reliance; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH GANGWAR): (a) to (d) Government have granted authorisation to market Motor Spirit (MS) and High Speed Diesel (HSD) in favour of M/s. Reliance Petroleum Limited (RPL) as per the guidelines laid down by the Government in the resolution dated 8th March, 2002. M/s. RPL has indicated the plan for setting up of 5,849 Retail Outlets (ROs) in different States of country. The company will set up these ROs as per their commercial considerations and no time limit has been-set for commissioning the same. However, the company is obliged to set up the ROs in remote and low service areas as per the requirement of Government guidelines.

Transportation of gas found by RIL in KG Basin

- 67. SHRIMATI VANGA GEETHA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether Reliance Industries Ltd. (RIL) h«ve rejected GAIL's offer to build pipeline grid to transport and market the company's recent gas find in Krishna-Godavari (KG) Basin;
 - (b) if so, the details of plan for transportation by Reliance; and
- (c) the action proposed for a joint venture to ensure better development in the National interest?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH GANGWAR): (a) and (b) No such offer has been made by GAIL (India) Limited to M/s Reliance Industries Ltd. (RIL). However, M/s Gas Transportation and Infrastructure Company Limited a company promoted by M/s RIL, propose to lay gas pipeline from Kakinada-Hyderabad-Goa for which process of acquisition of land under Petroleum & Mineral Pipeline (Acquisition of Right of User in Land) Act, 1962 is on.

(c) No such proposal is presently under consideration of the Government.